

FORM G NO. 2**INVITATION FOR EXPRESSION OF INTEREST AGAIN FOR GIVING
RESOLUTION PLAN****EXOTIC BUILDCON PRIVATE LIMITED
(INFRASTRUCRAL WORKS, CIVIL PROJECTS AND ENGINEERING AND
CONSTRUCTION WORK AND REAL ESTATE DEVELOPERS
(ASSETS UNDER USE AT DHARUHERA, HARYANA)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of
India(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	EXOTIC BUILDCON PRIVATE LIMITED CIN:U45200DL2006PTC156631 PAN AABCE7030J
2.	Address of the registered office	500, 5th floor,ITL Twin Tower Netaji Subash Place, Delhi, 110034 (Not active)
3.	URL of website	https://exoticcirp.in
4.	Details of place where majority of fixed assets are located	SECTOR 22, DHARUHERA, HARYANA (ASSETS UNDER USE AT DHARUHERA, HARYANA)
5.	Installed capacity of main products/ services	N.A. ASSETS ARE UNDER USE IN PROJECTS WHICH ARE IN CIRP
6.	Quantity and value of main products/ services sold in last financial year	RS. 1089106
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available URL:	https://exoticcirp.in
9.	Eligibility details for resolution applicants under section 25(2)(h) of the Code is available at URL: https://exoticcirp.in	FINANCIAL CRITERIA (i) For individuals Corporates /Companies /LLPs: •Minimum net worth of Rs.5 Crores (as per latest audited BS). •Minimum turnover of Rs. 50 Crores in the last 3 financial year or as on 31/03/25 (ii) For Financial Institutions/Funds/PE Investors: • Minimum Assets Under Management (AUM) as per law. (iii) TECHNICAL/EXPERIENCE

		CRITERIA • experience of at least 3 years in dealing with real estate, infrastructure LEGAL AND REGULATORY COMPLIANCES Must not be ineligible under Section 29A of the IBC,2016 Refundable EMD of RS.5,00,000/-
10.	Last date for receipt of expression of interest	22ND JULY,2025
11.	Date of issue of provisional list of prospective resolution applicants	2 ND AUGUST,2025
12.	Last date for submission of objections to provisional list	7 TH AUGUST,2025
13.	Date of issue of final list of prospective resolution applicants	17 TH AUGUST,2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22 ND AUGUST,2025
15.	Last date for submission of resolution plans	22ND SEPTEMBER,2025
16.	Process email id to submit Expression of Interest	EXOTICCIRP@GMAILCOM

PRABHJIT SINGH SONI
RESOLUTION PROFESSIONAL (RP)
For EXOTIC BUILDCON PRIVATE LIMITED
Appointed by HON'BLE NCLT NEW DELHI, PRINCIPAL BENCH
IBBI/IPA-003/IP-N00377-C01/2017-2018/10143
AFA VALID TILL 31ST DECEMBER,2025
EMAIL: EXOTICCIRP@GMAIL.COM
psgurleensoni@gmail.com
PLACE: NEW DELHI
DATE: 6TH JULY, 2025

notices dated 03.04.2025 to calling upon the Borrowers-1 (A) M/s. Sune W/o Sh. Atul Kumar Agarwal R/o House No. 1271 (Old 1023), Mohalla Shikshak Colony Civil Lines South, Muzaffarnagar-251001, Guarantor/s: 2 (A) Mr. Pravendra Kumar S/o Sh. Om Prakash Singh, House No. 60/525, Kambalwala Bagh, Gali No.1 Muzaffarnagar, UP-251001 (Classified as NPA on 02.04.2025) to repay the amount mentioned in the notices being Rs.10,62,704.71 and interest + other charges thereon of within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 5th Day of July 2025.

The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, Union MSME First Branch(UMFB), 441, South Civil Line, Meerut Road, Muzaffarnagar-251001 for an amount Rs.10,62,704.71 as on 31.03.2025 and interest + other charges thereon) in all the accounts.

Your attention is also invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:-

All that part and parcel of Residential property measuring 95.67 sqm situated at House No. 1271, Mohalla Shikshak colony, south Civil Lines, Muzaffarnagar, UP-251001, Bounded: East By- Part of HN 1271 (Old HN 1023), West By- House No. 1022(old), North By- Road 30 feet, South By- Residential property

Date: 05.07.2025,
Place: Muzaffarnagar

Authorised Officer,
UNION BANK OF INDIA

FORM G NO. 2 INVITATION FOR EXPRESSION OF INTEREST AGAIN FOR GIVING RESOLUTION PLAN EXOTIC BUILDCON PRIVATE LIMITED (INFRASTRUCTURAL WORKS, CIVIL PROJECTS AND ENGINEERING AND CONSTRUCTION WORK AND REAL ESTATE DEVELOPERS (ASSETS UNDER USE AT DHARUHERA, HARYANA)

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/LLP No. EXOTIC BUILDCON PRIVATE LIMITED CIN:U45200DL2006PTC156631 PAN AABCE7030J
2.	Address of the registered office 500, 5th floor, ITL Twin Tower Netaji Subash Place, Delhi, 110034 (Not active)
3.	URL of website https://exoticcirp.in
4.	Details of place where majority of fixed assets are located SECTOR 22, DHARUHERA, HARYANA (ASSETS UNDER USE AT DHARUHERA, HARYANA)
5.	Installed capacity of main products/ services N.A. ASSETS ARE UNDER USE IN PROJECTS WHICH ARE IN CIRP
6.	Quantity and value of main products/ services sold in last financial year RS. 1089106
7.	Number of employees/ workmen NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available URL: https://exoticcirp.in
9.	Eligibility details for resolution applicants under section 25(2)(h) of the Code is available at URL: https://exoticcirp.in FINANCIAL CRITERIA (i) For individuals Corporates / Companies /LLPs: • Minimum net worth of Rs.5 Crores (as per latest audited BS). • Minimum turnover of Rs. 50 Crores in the last 3 financial year or as on 31/03/25 (ii) For Financial Institutions/Funds/PE Investors: • Minimum Assets Under Management (AUM) as per law. (iii) TECHNICAL/EXPERIENCE CRITERIA • experience of at least 3 years in dealing with real estate, infrastructure LEGAL AND REGULATORY COMPLIANCES Must not be ineligible under Section 29A of the IBC, 2016 Refundable EMD of RS.5,00,000/-
10.	Last date for receipt of expression of interest 22 ND JULY, 2025
11.	Date of issue of provisional list of prospective resolution applicants 2 ND AUGUST, 2025
12.	Last date for submission of objections to provisional list 7 TH AUGUST, 2025
13.	Date of issue of final list of prospective resolution applicants 17 TH AUGUST, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 22 ND AUGUST, 2025
15.	Last date for submission of resolution plans 22 ND SEPTEMBER, 2025
16.	Process email id to submit Expression of Interest EXOTICCIRP@GMAIL.COM

PRABHJIT SINGH SONI
RESOLUTION PROFESSIONAL (RP)
For EXOTIC BUILDCON PRIVATE LIMITED
Appointed by HON'BLE NCLT NEW DELHI, PRINCIPAL BENCH
IBBI/IPA-003/IP-N00377-C01/2017-2018/10143
AFA VALID TILL 31ST DECEMBER, 2025
EMAIL: EXOTICCIRP@GMAIL.COM
psgurleensoni@gmail.com

PLACE: NEW DELHI
DATE: 6TH JULY, 2025

transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

No.(s) - 2498276-2498300, 3713610-3713615, 6045156-6045173, 16731963-16731967
24751755-24751781
Place : Delhi Name(s) of the Claimant : AMIT KUMAR
Date : 06/07/2025



3rd & 4th

APPENDIX

SALE OF MOVABLE/IMMOVABLE ASSETS CHARGED WITH PROVISIO TO RULE 9(1) OF THE SECURITY INTEREST (S.I.) ACT, 2002

The Authorized Officer of State Bank of India (Secured Credit Officer) informed that e-Auction (under SARFAESI Act, 2002) of the recovery of the amount mentioned below due to the Secured Credit Officer.

DATE/TIME

EMD of Reserve price to be transferred by bidders by means of

DATE/TIME OF E-AUCTION

Sr. No.	Name of the Borrowers/ Guarantors
---------	-----------------------------------

1. M/s. Shri Ved Automotives Pvt. Ltd, 178 Ajmer Road, Pratap Nagar, Dayalbagh, Agra 3. Sh. Sanjeev Ratan S/o Sh. Ved Rattan, (Director & Guarantor), 93, Ellora Enclave, Dayalbagh, Agra

2. M/s UTM Products, Plot No.662, Jalesar Road, Sarai Hajjam, Agra 282004. 3. Shri Samarth Agrawal S/o Sh. Sanjay Agrawal (Guarantor), Belanganj, Agra-282004 4. Shri Silachi Agrawal S/o (Guarantor) 17, Old Vijay Nagar Colony, Belanganj, Agra-282004

3. M/s. Goga ji Ice Plant, Vill-NaglaHarnam, Post-Eadalpur, Tehsil-281306. 2. Sh. Rajesh Kumar S/o Sh. Girraj Singh, H.No. 29, Nagla 3. Sh. Gaurav Singh S/o Sh. Gulab Singh, Nagla Amara Kota, Hathor 4. Sh. Dinesh Kumar S/o Sh. Hoshiyar Singh, Eadalpur, Sadabad, H

4. M/s Kanchan Industries, Raj Nagar, Parkham Road Chauthu, Distt. Mathura UP Pin-281001 2. Sh. Sheelendra Kumar S/o Sh. Shyoraj Singh, H. N 174, 2nd Floor Shri Radha City Goverdhan Road, Distt. Mathura

5. M/s Gajodhar Warehouse Pvt. Ltd. 101, Raj Apartment, Jassoria 282001 2. Smt Neha Gupta W/o Shri Amar Kumar Doneria, D Gajodhar ware House Pvt Ltd 101, Raj Apartments, Jasoria Enclave, Agra -282001 3. Shri Vijay S/o Shri Ram Sahai Director - Guarantor House Pvt Ltd, 101, Raj Apartments, Jasoria Enclave, Fatehabad Road, ALSO AT : 21, Surender Colony, Jharoda Mazar Extn Part-2, Bur Umesh, Director, M/s Gajodhar ware House Pvt Ltd 101, Raj Apartments, Fatehabad Road, Tajganj, Agra -282001 5. Shri Chirag Gupta S/o Gupta Guarantor, M/s Gajodhar ware House Pvt Ltd 391, S Tola, Sh

6. M/s. Shrivlehi Ice and Milk Chilling Plant Pvt. Ltd. Khasra No. 64 Teh - Kheragarh, Distt. Agra. 2. Shri. Vijay Singh S/o Shri Sunder No. 643, Vill- Bhaktupura, Tehra, Teh - Kheragarh, Distt. Agra. 3. Shri Shri Kapoor Chand Upadhyay (Director) 40/92, Bada Ukharra, Rajgarh, Tehra, Teh - Kheragarh, Distt. Agra.

Name of the contact person

Account/ Wallet in which EMD to be remitted: Bidder's own wallet maintained with PSB Alliance on its e-auction site by means of NEFT

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

- E-Auction is being held on "AS IS WHERE IS" "AS IS WHAT IS" https://banknet.com
- To the best of knowledge and information of the Authorized Officer put on auction and claims/rights/dues/affecting the property prior to being sold with all the existing and future encumbrances whether known or unknown.
- The Earnest Money Deposit (EMD) of the successful bidder shall be bidder shall have to deposit 25% of the sale price, immediately on entail forfeiture of the whole money already deposited and property
- For detailed terms and conditions of the sale please refer to the link

DATE: 05.07.2025, PLACE: NEW DELHI

